

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

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.. Date of decision: 16.02.93

1. OA No. 2462/92 MP 3184/92

Sh. Ram Dev Sharma & Ors. .. Applicants

2. OA No. 1340/88 MP 3199/92

Smt. Nirmal Rai .. Applicant

3. OA No. 1207/90 MP 3202/92

Sh. B.K. Pathak .. Applicant

4. OA No. 2279/89 MP 3203/92

Sh. Jaibir Singh .. Applicant

5. OA No. 2224/90 MP 3250/92

Sh. Jagram Singh .. Applicant

Versus

Delhi Administration & Anr. .. Respondents

Sh. J.P. Varghese .. Counsel for the applicant

Mrs. Avnish Ahlawat .. Counsel for the respondents

CORAM

Hon'ble Sh. P.K. Kartha, ViceChairman (J)

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

O R D E R (Oral)

(Delivered by Hon'ble Sh. P.K. Kartha, V.C. (J)

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We have heard the learned counsel for both parties on MPs filed by the Original applicants in the main application. The prayer contained in these MPs is that the judgement of this Tribunal dated 25.10.91 be clarified and it should be ^{Spelt 2} left out in para 15 of the judgement that the rate of payment to the applicants by way of pay and allowances should be at the same rate as is being received by similar placed staff of the Delhi Administration with effect from 23.4.86 or the UGC scales.

2. In the operative part of the judgement dated 25.10.91, the respondents were directed to treat the applicants as the employees of the Delhi Administration who have been rendered surplus consequent upon the closure of the Sanatan Dharam Ayurvedic College with effect from April, 1991. The applicants shall be given alternative placement in posts in the Delhi Administration commensurate with their qualifications and experience, in accordance with an appropriate scheme to be prepared by them. They would also be entitled to pay and allowances for the period from the take over of the Management of the said College till they are given alternative jobs and all consequential benefits.

3. The learned counsel for the applicants in these MPs has relied upon para 13 of the judgement to in support of the prayer made in the MP that the applicants would be entitled to the same rate of pay and allowances as regular employees of Delhi Administration from the date of take over of the Management.

4. The respondents have filed their reply to the MP in which they have stated that the MPs are not maintainable.

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5. After hearing both parties, we feel that the relief sought in the MPs cannot be granted by way of clarification. The applicants will, however, at liberty to seek review of the judgement in accordance with law, if so advised.

The MPs are disposed of accordingly on the above lines.

(B.N. Dhadriyal)

(P.K. Kartha)

Member (A)

Vice Chairman (J)

Attested True Copy

Amrit Singh

17/2/1973

(अमृत सिंह)

(R. S. KARDAM)

स.प.प्रभान/कोटे लालू, वै.प्र.भ.प्रभान राजा

S.O.C.O.C.A.T.P.B.

संसदीय नियमित दस्तावेज